had collected ₹ 50,000 crore through these schemes. Taking cognizance of such complaints, the Ministry of Corporate Affairs ordered inspection under Section 209A of the Companies Act, 1956 of books of account and other record of the company. The inspection report was examined in the Ministry of Corporate Affairs and after examination of the same, the Ministry of Corporate Affairs had issued instructions to the concerned Registrar of Companies to file prosecutions for non-compliance of various provisions of the Companies Act, 1956 as well as Accounting Standards.

CBI has registered a Regular Case, that is, RCBD/2014/E0004-BS&FC/DLI dated 19.02.2014. This case was registered on conversion from Preliminary Enquiry No.PE/BD1/2013-E/0003, which was registered in pursuance of orders of Hon'ble Supreme Court of India dated 12.03.2013 in Civil appeal No. 6572 of 2004 in the matter of M/s PGF Ltd. v/s Union of India and others.

## Earning from Swachh Bharat Cess

1831. SHRI AHMED PATEL: Will the Minister of FINANCE be pleased to state: how much does Government hope to earn from the new Swachh Bharat Cess during the current and upcoming fiscal year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): The Government has not fixed any target for Swachh Bharat Cess during the current and upcoming fiscal years. However, estimated revenue is expected to be approx. ₹ 10,000 crore in a full financial year.

## Mudra Bank in Tamil Nadu

1832. SHRI K. R. ARJUNAN: Will the Minister of FINANCE be pleased to state: What has been the response to the Mudra Bank in Tamil Nadu the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): ₹ 4483.44 crore has been disbursed to 7,76,181 borrowers in Tamil Nadu under the Pradhan Mantri Mudra Yojana (PMMY) till 04.12.2015.

## Purchase of stationery items in Finance Ministry

- 1833. SHRI RAM KUMAR KASHYAP: Will the Minister of FINANCE be pleased to state:
- (a) the details of stationery items etc. purchased by the departments under the jurisdiction of Ministry of Finance as per the provisions of Rule 145 and Rule 146 of the General Financial Rules-2005 during 2015-2016 till date, indicating specification and the purchase price against each item;